

Santosh

**IN THE HIGH COURT OF BOMBAY AT GOA**

**LD-VC-OCW-78 OF 2020**

Ganga @ Gangubai Dhondu  
Sawant and others.

..... Applicants.

Versus

Bajaj Allianz General Insurance Co.Ltd.

..... Respondent.

Mr. J. P. Mulgaonkar, Advocate for the Applicants.

Ms. A. Godinho, Advocate for Respondent No.1.

Mr. Pranav Kakodkar, Advocate for original Respondents No.6 and 7.

***Coram : M.S. Sonak, J.***

***Date : 24<sup>th</sup> July, 2020.***

**P.C. :-**

1. Heard the learned Counsel for the parties.
2. This application has been taken up on behalf of original Respondents No.2, 3, 4 and 5. Mr. Mulgaonkar, the learned Counsel for the Applicants is unable to appear possibly on account of some technical reasons like internet connectivity, etc.
3. Since the application is not opposed, the same is taken up for disposal.
4. The civil application states that the original Respondent

No.1 in whose favour the compensation was awarded by the impugned award has since expired and the Respondents No. 2 to 5 her legal representative are already on record. The civil application therefore prays that cognizance be taken of this development and that necessary directions be issued for payment of compensation, which was due and payable to late Respondent No.1 and Respondents No.2 to 5 in equal shares.

5. As noted earlier, since this application is not opposed, and even otherwise, the same is just and proper, the civil application is allowed in terms of prayer clauses (A) and (B) respectively.

6. To the aforesaid extent, the Judgment and Order made on 16<sup>th</sup> July, 2020 to stand modified. The Registry to act in accordance with the Judgment and Order dated 16<sup>th</sup> July, 2020 as modified by this order and release the deposited amount to original Respondents No.2 to 5 in equal proportions.

7. The civil application is disposed of in the aforesaid terms.

***M.S. Sonak, J.***